केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION
6–8वां तल, टावर–बी, वर्ल्ड ट्रेड सेंटर, नौरोजी नगर, नई दिल्ली – 110029
6-8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi - 110029

Petition No. 968/GT/2025 Date: **3rd August 2026**

To

Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for truing up of 2019-24 tariff for Kawas GPS (656.20 MW).

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **10.8.2026**:

a) *Provide details of proportionate cost of land/ other assets of the existing project which is being used for generating power based on renewable energy as per Reg 19 (5) (d) of the 2019 Tariff Regulations. If so how the corresponding cost of land/ other assets has been adjusted for tariff purpose.*

Additional Capital Expenditure (ACE)

b) *Certify that the ACE being claimed for the tariff period does not include any depreciation, corresponding to assets earning tariff at any of the generating station, by way of IEDC.*

c) *Provide Decapitalization value of air washer units claimed Regulation 25(2)(c).*

Interest on working capital (IOWC)

d) *Provide opening quantity of gas and value of stock for Oct'18 to Dec'22 in Form-15.*

e) *The Petitioner to provide revised Form 15 with formula linked computation of Landed cost and of gas and liquid fuel and reconciles them with auditor-certified copies of the Form-15.*

f) *Rational for considering mode of operation of 20.63% for APM gas in 2022-23, however opening stock and gas supplied during the months is nil.*

g) *Supporting documents and other relevant details for Gas procured in quarter 3 of each of the years as per Form-15 of the 2019 Tariff Regulations along with a certification that the claimed details are in line with the Regulation.*

h) *Provide certification of the Regional Power Committee for ECR adjusted for open cycle operations during the period as per Regulation 43(2) of the 2019 Tariff Regulation.*

i) *Provide documentary proof for the gross generation on Open Cycle and Closed Cycle operations used for calculating the Weighted Average Energy Charge Rate in Form 15B.*

j) *With regard to Form 15B, the Petitioner has considered 100.10% as mode of operation for 2019-20, the Petitioner to provide justification/rationale for same.*

2. The Respondents shall file their replies by **17.8.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **21.8.2026**. The due date for

filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents